Directorate General of Foreign Trade
(PRC-section)

Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT Shri Alok Vardhan Chaturvedi, Director General of Foreign Trade on 17.08.2017

Meeting No. 13/AM18 held on 17.08.2017 at 10:00 AM

The following members were present in the meeting:

1.	Shri K. C. Rout	Addl. DGFT
2.	Shri Darshan Singh	Addl. DGFT
3.	Shri J. V. Patil	Addl. DGFT
4.	Shri S. B. S. Reddy	Addl. DGFT
5.	Shri Jay Karan Singh	Jt. DGFT
6.	Shri Akash Taneja	Jt. DGFT
7.	Shri Rakesh Kumar	Jt. DGFT
8.	Shri Lokesh H.D	Jt. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:

Case No.1: M/s Steel Authority of India, New Delhi
F. No. 01/60/162/62/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for claim towards export to Nepal, Bangladesh and overseas countries under MEIS.

Decision: The committee noted that in terms of Para 3.14 of HBP, 2015-2020, "Export shipments filed under all categories of the Shipping Bills would need the following declaration on the Shipping Bills in order to be eligible for claiming rewards under MEIS: "*We intend to claim rewards under Merchandise Exports From India Scheme (MEIS)*". Such declaration shall be required even for export shipments under any of the schemes of Chapter 4 (including drawback), Chapter 5 or Chapter 6 of FTP. In the case of shipping bills (other than free shipping bills), such declaration of intent shall be mandatory with effect from 1, June 2015". Further, vide PN. 40 dated 09.10.2015, this provision was relaxed on exports made from 01.4.2015 till 31.05.2015. And, declaration of intent was made mandatory with effect from June 1, 2015. CBEC has also issued a circular no. 14/2015 dated April 20, 2015, which requires mandatory declaration of intent from 01.06.2015 onwards. Accordingly, it was provided that in EDI generated shipping bills, exporters are required to tick mark "Y" in case they intend to claim benefits under MEIS and "N" in case they do not intend to claim benefit under MEIS. However, this provisions were further relaxed vide PN dated 47 dated 08.12.2015 to allow benefits on exports made between 01.06.2015 to 30.09.2015 where the exporter has inadvertently marked "N" in the "reward item box" but has declared his intention in the affirmative on the shipping bill.

The applicant was aware fully with these provisions. Exports made after 30.09.2015 without declaring intent that is without selecting "Y" shall have intent of not to be claimed rewards on such exports. Shipment effected selecting "N" is not transmitted to DGFT server by ICEGAT. Therefore, issuance of duty credit scrip online under MEIS is not possible against EDI shipping bills. Exports in this case were made under 67 shipping bills during 05.05.2016 to 23.08.2016 selecting "N" to Bangladesh and Nepal. It was opined that mistake in selecting "N" shall not be construed to be a case of genuine hardship. The committee, therefore, did not accede to the request.

Case No.2: M/s Prakriti Inbound Pvt. Ltd., New Delhi.
F. No. 01/60/162/163/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Extending the validity of three SFIS License Nos. 0510396422 dt. 26.11.2015, 0510396424 dt. 26.11.2015 and 0510396426 dt. 26.11.2015

Decision: It was noted that Hon'be High Court, Delhi while disposing of the petition passed order dated 25.05.2017 with liberty to the petitioner (the applicant) to make representation for extension of the licence within a period of four weeks. On the petitioner making such application, the respondent (PRC) shall consider the same in accordance with law.

The committee discussed the case at length and observed that Duty Credit Scrips under consideration were issued under Served From India Scheme having 18 months validity to import. These scrips could be utilized for payment of duty against import of capital goods and consumable permitted as per the policy. The applicant's plea is that they booked two Range Rover Sport 3.01 SDV6 Diesel 4WD 5 doors SE and F-pace 2.01 14D 180PS Diesel AWD 5 Doors Auto Prestige and paid entire consideration on 15.05.2017. Whereas, these scrips remained valid till 25.05.2017 only. The Ministry of Road Transport issued a Notification on 01.05.2017 making speed governor mandatory for imported vehicles. Therefore, the applicant should have not have booked such vehicle without meeting these conditions imposed by Ministry of Road Transport. Further, these scrips are transferable within group company and could be utilized for import of capital goods including consumables, sticking to import of vehicles at fag end of validity of scrips has no logic.

In terms of Para 2.58 of FTP, 2015-2020, Policy relaxation committee (PRC) considers request for relaxation of policy /procedure on merit of the case, taking into consideration genuine hardship and adverse impact on trade. The ground given by the applicant were not found to be of genuine hardship since the applicant had enough time of 18 months to utilize these scrips either by themselves or group companies. The committee, therefore, did not accede to the request.

Case No.3: M/s. Hiya overseas Pvt. Ltd., Ahmedabad
F. No. 01/60/162/149/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Authorization No. 0810132893 dt. 05.08.2014

Decision: The committee noted that the Authorisation was issued having initial obligation period of 18 months. They stated to have effected 31% export during initial validity. Request was made in May, 2017 for further extension. Para 4.43 of HBP, 2015-20 allows provisional clearance of shipment provided request for extension of export obligation is made to RA. Therefore, exports made on provisional basis are regularised. Taking all these facts into account, the Committee decided the following:

i. Export obligation period be extended from 18 months to 36 months i.e. upto 31.08.2017.
ii. This will, however, be subject to payment of composition fee (i) @ 0.5% of unfulfilled FOB value of exports made after 18th month but upto 24th month, @0.5% per months of unfulfilled FOB value of exports made after 24th but upto 30th month and @ 1% per months of unfulfilled FOB value of exports made after 30th but upto 36th month;
iii. No extension beyond 36th month shall be allowed;
iv. Exports made indicating Authorisation number/File No on shipping bills shall only be taken into account.
v. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020.

(Action: RA, Ahmedabad/Applicant)

Case No.4: M/s Hiya overseas Pvt. Ltd., Ahmedabad
F. No. 01/60/162/296/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - EOP extension of Authorization No. 0810127956 dt.10.01.2014

Decision: The committee noted that the Authorisation was issued having initial obligation period of 18 months. The applicant has stated to have made 12.64 % export during initial validity. The application for extension is made in May, 2017 whereas no exports are reported to have been made after expiry of initial export obligation period. Exports made on provisional basis upto 36 months are regularized. That is not the case here. The committee, therefore, did not accede to the request for EOP extension.

The applicant is hereby directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within a month from the date of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by the RA.

(Action: RA, Ahmedabad)

Case No.5: M/s Nadi Airtechnics Pvt. Ltd., Chennai
F. No. 01/60/162/226/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Revalidation of Advance Authorisation No. 0410160819 dt. 17.07.2015.

Decision: The committee noted that the Authorisation in question was issued having initial validity of 12 months to import. On their request, the RA has allowed six month's further validity. The applicant has reported that they imported two items fully and one item partially out of four items permitted and fulfilled only 81% export obligation. Period for fulfilment has expired in January, 2017 and no request for extension of EOP has been made. Revalidation beyond 18 months is not allowed. The committee, therefore, did not accede to the request.

The applicant is advised to approach the RA concerned for seeking extension in EOP or get the case regularised in terms of Para 4.49 of HBP, 2015-20, within a month from uploading of these minutes on the directorate website.

(Action: Applicant/RA, Chennai)

Case No.6: M/s Nadi Airtechnics Pvt. Ltd., Chennai
F. No. 01/60/162/125/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Revalidation of Advance Authorization No. 0410160637 dt. 05.06.2015

Decision: The committee noted that the Authorisation in question was issued having initial validity of 12 months to import. On their request, the RA has allowed six month's further validity. The applicant has reported that they utilised the Authorisation almost fully and fulfilled only 61% export obligation. Period for fulfilment has expired on 04.12.2016 and no request for extension of EOP has been made. Revalidation beyond 18 months and EOP extension beyond 36 months is not allowed and that period has over now. The committee, therefore, did not accede to the request.

The applicant is hereby directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within a month from the date of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by the RA.

(Action: Applicant/ RA, Chennai)

Case No.7: M/s Jiwanram Sheoduttarai Industries Pvt. Ltd, Kolkata
F. No. 01/60/162/912/AM16/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing permission for redemption of Authorisation No. 0210125566 dt. 16.04.2009 without insistence of GSM of the fabric used in the export document.

Decision: It was noted that under duty exemption scheme, SION permits import of relevant fabric to be used in the resultant product. In order to co-relate item imported duty free and item exported for discharge of export obligation, general condition for textile and textile product insists for mentioning of GSM of fabrics in B/E while importing and in export documents, while making shipment. No relaxation is allowed for not accounting of duty free goods. The committee, therefore, did not accede to the request.

The applicant is hereby directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within a month from the date of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by the RA.

(Action: Applicant/ RA, Kolkata)

Case No.8: M/s Angelique International Ltd., New Delhi
F. No. 01/60/162/141/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Request for relaxation under Para 9.02 of FTP of Chapter-3 incentives.

Decision: It was noted that in terms of Para 3.15 of HBP, 2015-2020, Application for obtaining Duty Credit Scrip under MEIS shall be filed within a period of twelve months from the Let Export (LEO) date or Three months from the date of Uploading of EDI shipping bills onto the DGFT server by Customs or Printing/ release of shipping bills for Non EDI shipping bills, whichever is later, in respect of shipments for which claim is being filed. Further, in terms of Para 9.02 of HBP, 2015-2020, application can be filed with 10% late cut within two more years from prescribed date, as above.

No cogent reason of genuine hardship is established. The committee, therefore, did not accede to the request.

Case No.9: M/s Calcutta Export Company, Kolkata
F. No. 01/60/162/55/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Request for extension of validity of Duty Credit Scrip issued under SHIS scheme No 0021020471 dt. 06.08.2014 for the period of one month.

Decision: The committee noted that the firm cancelled the BE no. 4124923 dt, 02.02.2016 because of mismatch in the filing date of B/L No. SCJUA5212069AA dt. 27.01.2016. The new B/E for the same shipment was filed under B/E No.4734440 dt. 29.03.2016. According to firm, the above mentioned duty credit scrip had expired on 05.02.2016 and consignment was cleared by payment for full custom duty. Taking all these facts into account, the Committee decided to allow revalidation of the above SHIS scrip for the period of one month from the date of endorsement.

The applicant is directed to submit scrip to the RA concerned within one month from the date of uploading of these minutes on the Directorate website.

(Action: Applicant/RA, CLA)

Case No.10: M/s Newage Fire Protection Industries Pvt. Ltd., Mumbai
F. No. 01/60/162/1268/AM17/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for revalidation of Advance Authorization No. 0310798243 dt. 18.08.2015

Decision: It was noted that the Authorisation in question was issued having initial validity of 12 months to import. RA is empowered to allow further six month's validity in continuity. The applicant had submitted request at fag end of extendable validity, which was considered by the RA promptly. No cogent reason of any genuine hardship is established. The committee, therefore, did not accede to the request.

Case No.11: M/s FCC Clutch Pvt. Ltd., Hyderabad
F. No. 01/60/162/1307/AM17/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for transfer of MEIS data of FCC India manufacturing Pvt. Ltd. into the IEC of FCC Clutch India Pvt. Ltd. after merging

Decision: The committee noted that the firm, M/s FCC India manufacturing Pvt. Ltd., Haryana was incorporated on 27.02.1997 and got merged with M/s FCC Clutch India Pvt. Ltd. on 07.11.2015. The company before merger had made some exports under MEIS scheme during 2015-16. However, they surrendered the IEC allotted to M/s FCC India Manufacturing Pvt. Ltd. and obtained new IEC in the name of M/s FCC Clutch India Pvt. Ltd.. The firm therefore requested to allow transfer of shipping bills of surrendered IEC NO 0597001910 into the new IEC No. 0515067628. NIC has informed that there is provision for the transfer of shipping bills from one IEC to another but permission of competent Authority is required. The committee was of the view that no Policy relaxation is required in such cases if merger has happened with court order.

The committee had apprehension that the a situation may arise on technical grounds Duty Credit Scrip is issued under new IEC against shipping bills having old IEC and the applicant may not be able to get the benfit as ordered by the Hon'ble . Therefore, it was decided that NIC shall allow transfer of shipping bills to new IEC and transmission of Duty Credit Scrip with special flag to IECEGAT.

(Action: NIC/RA, Mumbai)

Case No.12: M/s Sturdy Industries Ltd., Chandigarh
F. No. **01/60/162/79/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017
Subject: Request for amendment of Notification No. 18/2015 to 21/2015 in Authorisation No. 2210015508 dt. 17.06.2016

D-6

Decision: It was noted that the Authorisation in question was issued under Customs Notification No 18/2015 for physical exports, which allows various types of applicable duty exemption including antidumping and safeguard duties. Notification No 21/2015 of customs is applicable on deemed exports and under this Notification only basic Customs duty and CVD is exempted. The applicant has imported 45% and fulfilled 48% export obligation. Amendment of Customs Notification is not allowed in midway. The applicant has option either to continue with the same Notification or obtain new Authorisation closing this case on prorate basis.

(Action: Applicant/RA, Chandigarh)

Case No.13: M/s Kiri Industries Ltd., Mumbai
F. No. 01/60/162/202/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for clubbing of two Advance Authorization Nos. 0810074530 dt. 08.09.2008 and 0810096260 dt. 11.02.2011 and issue EODC.

Decision: The Committee noted that the Advance Authorization No. 0810074530 dt. 08.09.2008 and Authorization No. 0810096260 dt. 11.02.2011 were issued with initial obligation period of 36 months. The applicant did not affect any exports against the first Authorization. Exports under second Authorisation are affected after expiry of obligation period of first Authorisation, which could be extended maximum upto 48 months only. Therefore, exports affected beyond expiry of EOP of first Authorisation cannot be accounted under first Authorisation. The committee, therefore, did not accede to the request.

The applicant is hereby directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within a month from the date of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by the RA.

(Action: Applicant/RA, Mumbai)

Case No.14: M/s Alkyl Amnies Chemicals Ltd. Mumbai
F. No. 01/60/162/203/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Request for revalidation of AA No. 0310799246 dt. 7.10.2015

Decision: It was noted that the Authorisation in question was issued having initial validity of 12 months to import. RA is empowered to allow further six month's validity in continuity, which has been availed by the applicant. No documentary evidence that the Customs Authority did not allow clearance due to March end has been submitted. If raw materials were in stock, then the Applicant should have obtained DFIA instead of Advance Authorisation. Therefore, plea taken by the applicant was not found to be eligible in the category of genuine hardship. The committee, therefore, did not accede to the request.

Case No.15: M/s DSM Sinochem Pharmaceuticals Pvt. Ltd. Gurgaon
F. No. **01/60/162/111/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorization No. 2210015071 dt. 27.08.2014

Decision: The committee noted that the Authorisation was issued having initial obligation period of 18 months. The applicant has stated to have made 87.76 % export during initial validity and 8.43 % outside validity period. Taking all these facts into account, the Committee decided the following:

i. Export obligation period be extended from 18 months to 36 months in continuity.
ii. This will, however, be subject to payment of composition fee @ 0.5% per month of unfulfilled FOB value of exports made after 18th month but up to 24th month, @ 0.5% per months of unfulfilled FOB value of exports made after 24th but upto 30th month and @ 1% per months of unfulfilled FOB value of exports made after 30th but upto 36th month.
iii. No extension beyond 36th month shall be allowed.
iv. Exports made indicating Authorisation number/File No on shipping bills shall only be taken into account.
v. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020.

(Action: Applicant/RA, Chandigarh)

Case No.16: M/s Superhouse Ltd. Kanpur
F. No. 01/60/162/47/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing MEIS benefit for item description "Leather Shoe Upper "under HS code No. 64061090 at S.No. 1 of S/Bill No. 2083990 dt. 7.11.2016

Decision: The committee noted that in terms of Para 3.14 of HBP, 2015-2020, "Export shipments filed under all categories of the Shipping Bills would need the following declaration on the Shipping Bills in order to be eligible for claiming rewards under MEIS: *"We intend to claim rewards under Merchandise Exports From India Scheme (MEIS)"*. Such declaration shall be required even for export shipments under any of the schemes of Chapter 4 (including drawback), Chapter 5 or Chapter 6 of FTP. In the case of shipping bills (other than free shipping bills), such declaration of intent shall be mandatory with effect from 1, June 2015". Further, vide PN. 40 dated 09.10.2015, this provision was relaxed on exports made from 01.4.2015 till 31.05.2015. And, declaration of intent was made mandatory with effect from June 1, 2015. CBEC has also issued a circular no. 14/2015 dated April 20, 2015, which requires mandatory declaration of intent from 01.06.2015 onwards. Accordingly, it was provided that in EDI generated shipping bills, exporters are required to tick mark "Y" in case they intend to claim benefits under MEIS and "N" in case they do not intend to claim benefit under MEIS. However, this provisions were further relaxed vide PN dated 47 dated 08.12.2015 to allow benefits on exports made between 01.06.2015 to 30.09.2015 where the exporter has inadvertently marked "N" in the "reward item box" but has declared his intention in the affirmative on the shipping bill.

The applicant was aware fully with these provisions. Exports made after 30.09.2015 without declaring intent that is without selecting "Y" shall have intent of not to be claimed rewards on such exports. Shipment effected selecting "N" is not transmitted to DGFT server by ICEGAT. Therefore, issuance of duty credit scrip online under MEIS is not possible against EDI shipping bills. It was opined that mistake in selecting "N" cannot not be construed to be a case of genuine hardship. The committee, therefore, did not accede to the request.

Case No.17: M/s Bimal Aluminium (P) Ltd,, New Delhi
F. No. **01/60/162/78/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for revalidation of Advance Authorization NO. 3310030242 dt. 08.09.2015

Decision: The committee noted that the Authorisation in question was issued on 08.09.2015 having initial validity of 12 months to import. On request of the applicant, the validity was extended for further six months by the RA concerned. Despite extensions allowed they did not make complete import even after extension of validity period. The plea that Aluminium scrap was not available in the international market is not convincing. The applicant, had option of getting raw materials from domestic sources also without payment of duties, instead of importing the aluminium scrap. Further the firm did not produce any documents proving genuine hardship. The committee, therefore, did not accede to the request.

Case No.18: M/s R.P Industries, Bhiwadi, Rajasthan
F. No. 01/60/162/71/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Request for EOP extension of Advance Authorization No. 0510392318 dt. 08.12.2014 and waiver of procedural requirement as per HBP

Decision: It was noted that the applicant stated to have fulfilled 40.58% export obligation within initial export obligation period. In addition to that around 44 shipments are made under DBK scheme. Such exports cannot be accounted towards discharge of export obligation against advance Authorisation since the exporter can either claim drawback or customs duty exemption on the in respect of the input on the export made. Hence claiming drawback as well as duty exemption is outright violation of Duty Exemption Scheme because drawback is not allowed on duty free raw materials imported under Advance Authorisation.

The applicant is directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within a month from the date of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by the RA.

(Action: Applicant/RA, CLA)

Case No.19: M/s R.P Industries, Bhiwadi, Rajasthan
F. No. 01/60/162/70/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorization No. 0510388189 dt. 04.06.2014 and waiver of procedural requirement as per HBP

Decision: It was noted that the applicant stated to have fulfilled 40.58% export obligation within initial export obligation period. In addition to that around 44 shipments are made under DBK scheme. Such exports cannot be accounted towards discharge of export obligation against advance Authorisation since the exporter can either claim drawback or customs duty exemption on the in respect of the input on the export made. Hence claiming drawback as well as duty exemption is outright violation of Duty Exemption Scheme because drawback is not allowed on duty free raw materials imported under Advance Authorisation.

The applicant is directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within a month from the date of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by the RA.

(Action: Applicant/RA, CLA)

Case No.20: M/s Swiss Parenterals Pvt. Ltd, Ahmedabad
F. No. 01/60/162/131/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Request for EOP extension of Advance Authorization No. 0810116221 dt. 09.11.2012 issued under PC-9

Decision: The Committee noted that the Authorization in question was issued with conditions stipulated under PC-9 dated 30.06.2003 read with Appendix 30A of 2009-14 FTP, which allows 12 month's period for EO fulfilment from import of each consignment. The applicant has stated to have fulfilled 67.20% export obligation within initial period and 4.37% thereafter. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity that is from 12 months to 18 months.
II. This is subject to a payment of composition fee @ 0.5% per month of unfulfilled FOB value of export made after initial obligation period;

III. RA shall check that 50% exports against each consignment were made within initial export obligation period. If not, composition fee will be charged @ 1% per month of unfulfilled FOB;
IV. Exports affected indicating Authorisation No/EDI File No on shipping bills shall only be accounted;
V. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained;
VI. PC-18 condition has to be followed for unutilized materials.

(Action: RA, Ahmedabad)

Case No. 21: M/s Swiss Parenterals Pvt. Ltd, Ahmedabad
F. No. 01/60/162/124/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorizaion No. 0810099711 dt. 25.05.2011 issued under PC-9

Decision: The Committee noted that the Authorization in question was issued with conditions stipulated under PC-9 dated 30.06.2003 read with Appendix 30A of FTP 2009-14 , which allows 12 month's period for EO fulfilment from import of each consignment. The imports were made on 27.06.2011. Accordingly, initial obligation period was upto 30.06.2012. The applicant has stated to have fulfilled NIL export obligation within initial period and 98.5% thereafter. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity that is from 12 months to 18 months.
II. This is subject to a payment of composition fee @ 1% per month of unfulfilled FOB value of export made after initial obligation period;
III. Exports affected indicating Authorisation No/EDI File No on shipping bills shall only be accounted;
IV. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.
V. PC-18 condition has to be followed for unutilized materials.

(Action: RA, Ahmedabad)

Case No. 22: M/s Swiss Parenterals Pvt. Ltd, Ahmedabad
F. No. **01/60/162/153/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017
Subject: Request for EOP extension of Advance Authorization No. 0810133728 dt. 05.11.2014 issued under PC-9

Decision: The Committee noted that the Authorization in question was issued with conditions stipulated under PC-9 dated 30.06.2003 read with Appendix 30A of FTP 2009-14 , which allows 12 month's period for EO fulfilment from import of each consignment. The imports were made on 21.11.2014 and 03.11.2015. Accordingly, initial obligation period was upto 30.11.2015 and 30.11.2016, respectively. The applicant has stated to have fulfilled 39.75% export obligation within initial period. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity that is from 12 months to 18 months.
II. This is subject to a payment of composition fee @ 1% per month of unfulfilled FOB value of export made after initial obligation period;
III. Exports affected indicating Authorisation No/EDI File No on shipping bills shall only be accounted;
IV. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.
V. PC-18 condition has to be followed for unutilized materials.

(Action: RA, Ahmedabad)

Case No. 23: M/s Swiss Parenterals Pvt. Ltd, Ahmedabad
F. No. 01/60/162/142/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorization No. 0810124983 dt. 20.09.2013 issued under PC-9

Decision: The Committee noted that the Authorization in question was issued with conditions stipulated under PC-9 dated 30.06.2003 read with Appendix 30A of FTP 2009-14 , which allows 12 month's period for EO fulfilment from import of each consignment. The imports were made on 30.10.2013. Accordingly, initial obligation period was upto 31.10.2014. The applicant has stated to have fulfilled NIL export obligation within initial period and 17.34% thereafter. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity that is from 12 months to 18 months.
II. This is subject to a payment of composition fee @ 1% per month of unfulfilled FOB value of export made after initial obligation period;
III. Exports affected indicating Authorisation No/EDI File No on shipping bills shall only be accounted;
IV. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.
V. PC-18 condition has to be followed for unutilized materials.

(Action: RA, Ahmedabad)

Case No. 24: M/s Swiss Parenterals Pvt. Ltd, Ahmedabad
F. No. 01/60/162/130/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorization No. 0810120955 dt. 09.05.2013 issued under PC-9

Decision: The Committee noted that the Authorization in question was issued with conditions stipulated under PC-9 dated 30.06.2003 read with Appendix 30A of FTP 2009-14, which allows 12 month's period for EO fulfilment from import of each consignment. The imports were made on 03.06.2013 and 24.08.2013. Accordingly, initial obligation period was upto 30.06.2014 and 31.08.214, respectively. The applicant has stated to have fulfilled 63.24% export obligation within initial period and 21.99% thereafter. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity that is from 12 months to 18 months.
II. This is subject to a payment of composition fee @ 0.5% per month of unfulfilled FOB value of export made after initial obligation period;
III. RA shall check that minimum 50% exports were made against each consignment within initial obligation period. If not, composition free will be charged @ 1 % per month of unfulfilled FOB value.
IV. Exports affected indicating Authorisation No/EDI File No on shipping bills shall only be accounted;
V. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.
VI. PC-18 condition has to be followed for unutilized materials.

(Action: RA, Ahmedabad)

Case No. 25: M/s Electrotherm India Ltd., Ahmedabad
F. No. 01/60/162/214/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Request for EOP extension of Advance Authorization No. 0810076001 dt. 18.11.2008 under BIFR.

Decision: It was noted that the Authorisation was obtained in 2008 for import of goods without payment of applicable duties. This Authorisation was issued having 18 month's validity for imports and 24 month's validity to discharge export obligation. The applicant has imported 100% goods permitted in the Authorisation but fulfilled only 48.82% export obligation. Export obligation period has expired in November, 2010. There is no provision in policy to allow extension beyond 36 months. However, the committee allows extension upto 48 months on merit of the case. The applicant has not exported anything after 2010. Therefore, the committee did not accede to the request.

The committee also noted that RA had not taken action on the monitoring of the export obligation in this case where authorisation was issued in 2008 and EOP expired in the year 2010. This was viewed seriously by the committee. Hence, RA is directed to submit ATR within a month.

The applicant is hereby directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020, within a month from the date of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by the RA.

(Action: Applicant/RA, Ahmedabad)

Case No. 26: M/s Autotech Industreis India Pvt. Ltd, Chennai
F. No. 01/60/162/65/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorization No. 0410160048 dt. 20.01.2015

Decision: It was noted that the Authorisation in question was issued having initial export obligation period of 18 months. The applicant has fulfilled 66.93% export obligation within this initial period. RAs are empowered to allow two extensions of six months each. However, the facility provided under Para 4.42 of HBP has not been availed of. The committee, taking into consideration the facts that remaining EO has been completed after expiry, has decided the following:

i. Export obligation be extended by 18 months in continuity that is upto 36 months from the date of issue.
ii. This will, however, be subject to payment of a composition fee @ 0.5% of unfulfilled FOB value of exports made after 18th month but upto 24th month, @ 0.5% per month of unfulfilled FOB value of exports made after 24th month but upto 30th month and @ 1% of unfulfilled FOB value of exports made after 30th month but upto 36th month.
iii. Exports made indicating Authorisation No/EDI File No on shipping bills shall only be accounted for redemption.
iv. Value addition, as prescribed in the Authorisation, shall be maintained.

(Action: Applicant/RA, Chennai)

Case No.27: M/s Aytida Tools Pvt. Ltd., Kundaim, Goa
F. No. 01/60/162/132/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request to consider export of four S/Bs against Advance Authorization No. 0310364065 dt. 20.01.2006 towards discharge of EO.

Decision: It was noted that the Authorisation in question was issued to allow duty free inputs having 18 month's validity to imports and 24 month's period for discharge of export obligation. The applicant has imported 78% duty free goods but did not affect any exports within this period. Such Authorisation can be extended upto 36 months on merit. But no exports are made under the Authorisation hence it has no merit. Exports made during 2009 indicating another Authorisation of 2009 cannot be accounted due to the reason that these exports were affected after expiry of EOP of Authorisation in question. The committee, therefore, did not accede to the request.

The committee also viewed it seriously that RA had not taken action for monitoring in the present case where authorisation was issued in 2006 and EO had expired in July, 2008. RA is directed to submit ATR within a month.

The applicant is hereby directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020, within a month from the date of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by the RA.

(Action: Applicant: RA, Mumbai)

Case No.28: M/s Haldia Petrochemicals Ltd., Kolkata
F. No. 01/60/162/119/AM17/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for clubbing of three Advance Authorizations Nos. (i) 0210171862 dt. 03.01.2012, (ii) 0210173789 dt. 08.02.2012 and (iii) 0210205926 dt. 26.06.2015 in relaxation of the amended provision of para 4.20 of the HB, vol 1

Decision: It was noted that Cabinet Committee vide its decision dated 22.12.2015 has allowed extension in export obligation period till 22.12.2019 against Authorisations at Sl No (i), (ii) and (iii). Facility of clubbing of such Authorisations is not allowed. The committee, therefore, did not accede to the request.

The applicant is hereby directed to discharge the stipulated export obligation against each Authorization within the extended obligation period. So far as Authorisation dated 26.06.2015 is concerned, no imports have been made hence no export obligation against such Authorisation. However, RA is empowered to allow extension upto 30 months. The applicant, if they so desire, may seek extension from RA concerned.

(Action: Applicant/RA, Kolkata)

Case No.29: M/s Design Co., Moradabad
F. No. 01/60/162/61/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for re-issuance of Duty Credit Scrip under SHIS scheme for export made during the period 2011-12 in lieu of surrendered Duty Credit Scrip No. 2910019999 dt. 31.01.2013.

Decision: It was noted that the Duty Credit Scrip in question was obtained under para 3.16 of FTP, 2009-2014 for exports made during 2011-2012 in the financial year 2012-2013. During the same year, they obtained three EPCG Authorisations under Zero duty scheme. Para 5.1(f) categorically dis-allows EPCG Authorisation under Zero duty scheme if Duty Credit Scrip under SHIS scheme is availed during same financial year. The applicant, however, on summons by DRI has surrendered all three EPCG Authorisation and paid customs duty with interest. In addition to that the applicant has also paid penalty of Rs. 12,85,078 on 31.01.2015 to the Customs Authority. The applicant has also surrendered unutilised DEC obtained under SHIS scheme during 2012-2013.

The committee after detailed deliberations, was of the view that the applicant was eligible for either of benefits. Withdrawing both benefits was not proper. The committee, therefore, decided the following:

i. The applicant shall submit fresh application for DCS under SHIS scheme under the provisions of Para 3.16 of FTP to the RA concerned.
ii. The RA shall check that no EPCG Authorisation during financial year 2012-2013 is obtained or if obtained then the same has been surrendered.
iii. The RA shall issue fresh DCS as per eligibility under FTP, 2009-2014.
iv. No late cut shall be applied.

(Action: Applicant/RA, Moradabad)

Case No.30: M/s Abra Cotton Creations Pvt. Ltd., Ahmedabad
F. No. 01/60/162/102/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: - Request for revalidation of DFIA No. 0810136948 dt. 05.010.2017

Decision: It was noted that the Authorisation was issued having 12 month's validity to import. The justification given by the applicant could not convince the committee to consider the case of genuine hardship. Transaction for imports and exports are required to be made within the stipulated period through normal banking channel only. The applicant did not make the imports within the stipulated period. The committee, therefore, did not accede to the request.

Case No.31: M/s Abra Cotton Creations Pvt. Ltd., Ahmedabad
F. No. 01/60/162/66/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorisation No.0510360500 dated 23.07.2013

Decision: It was noted that the applicant has fulfilled 53% export obligation within initial 18 month's period fixed for fulfillment of EO. The committee, therefore, decided the following:

i. Export obligation period be extended by 18 months in continuity that is upto 36 months from the date of issue.
ii. This will, however, be subject to payment of a composition fee @ 0.5% of unfulfilled FOB value of exports made after 18th month but upto 24th month, @ 0.5% per month of unfulfilled FOB value of exports made after 24th month but upto 30th month and @ 1% of unfulfilled FOB value of exports made after 30th month but upto 36th month;
iii. Exports made indicating Authorisation No/EDI File No on shipping bills shall only be accounted for redemption.

iv. Value addition, as prescribed in the Authorisation, shall be maintained.

(Action: Applicant/RA, CLA)

Case No.32: M/s Rajratan Global Wire Ltd., Bhopal
F. No. 01/60/162/210/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for granting relaxation in Policy/Procedure in respect of Advance Authorization No.11100020965 dated 25.08.2009 for regularization.

Decision: It was noted that the applicant has obtained two Advance Authorisations No 11100020965 dated 25.08.2009 and Authorisation No.1110020999 dated 01.09.2009 for same import and export items. Under Authorisation dated 01.09.2009, they have exported 323.712 MT without making any imports and under Authorisation dated 25.08.2009 they have imported 512.00MT without making any exports. The Authorisation dated 01.09.2009 was surrendered without making any import inadvertently. The committee, therefore, decided the following:

i. Exports affected indicating Authorisation No 1110020999 dated 01.09.2009 in the shipping bills shall be accounted against Authorization No.11100020965 dated 25.08.2009.
ii. This will, however, be subject to payment of Rs. 200/- per shipping bills;
iii. RA shall ensure that these shipping bills have not been taken into account for discharge of EO against any other Authorisation;
iv. The applicant shall furnish an affidavit on stamp paper affirming therein that in case of any loss/demurrage to the exchequer comes to notice in future, they will pay the same immediately with applicable interest without any demur;
v. Inputs shall be accounted as per SION;
vi. Shortfall, if any shall be regularized in terms of Para 4.49 of HBP;
vii. Minimum 15% value addition is maintained.

(Action: Applicant/RA, Bhopal)

Case No.33: M/s Rajratan Global Wire Ltd., Bhopal
F. No. **01/60/162/67/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for granting relaxation in Policy/Procedure in respect of Advance Authorization No.1110020999 dated 01.09.2009 for regularization

Decision: Appears to be repeated request. Hence decision at case No 32 is reiterated.

Case No.34: M/s Raymond Ltd., Mumbai
F. No. 01/60/162/84/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorisation No.0310801819 dated 15.01.2016

Decision: It was noted that export obligation against import of silk is 9 months from import of each consignment, as per Appendix-4J and not 12 months from issue of Authorisation. The applicant has stated to have fulfilled 74.92% export obligation. The committee, therefore, decided the following:

i. Export obligation period be extended by 4 and half months in continuity against import of each consignment that is upto 13.5 months.
ii. This will, however, be subject to payment of a composition fee @ 0.5% per month of unfulfilled FOB value.
iii. RA shall check that minimum 50% export obligation have been completed against each consignment within initial period of 9 months. If not, fee will be charged @ 1% per month of unfulfilled FOB.

(Action: Applicant/RA, Mumbai)

Case No.35: M/s Singh Timbers, Nagpur
F. No. 01/60/162/110/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for condonation of non-endorsement of Authorisation No and date in 5 shipping bills for discharge of export obligation against Advance Authorization No.5010000549 dated 21.02.2011.

Decision: It was noted that five shipments were made during May, 2011 to February, 2014 without indicating details of any Authorisation. Such shipping bills are called free shipping bills because valuation of free shipping is not done and consumption of duty free inputs is not carried by the Customs Authority. Accounting of such shipping bills towards discharge of export obligation is not allowed. The committee, therefore, did not accede to the request.

The applicant is hereby directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within a month of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by RA.

(Action: Applicant/RA, Nagpur)

Case No.36: M/s Singh Timbers, Nagpur
F. No. 01/60/162/108/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017
Subject: Request for condonation of non-endorsement of Authorisation No and date in 20 shipping bills for discharge of export obligation against Advance Authorization No.5010000284 dated 28.04.2011.

Decision: It was noted that 20 shipments were made during June, 2010 to January, 2014 without indicating details of any Authorisation. Such shipping bills are called free shipping bills because valuation of free shipping is not done and consumption of duty free inputs is not carried by the Customs Authority. Accounting of such shipping bills towards discharge of export obligation is not allowed. The committee, therefore, did not accede to the request.

The applicant is hereby directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within a month of uploading of these minutes on the Directorate website, failing which action under the provisions of FT(DR)Act, 1992, as amended shall be initiated by RA.

(Action: Applicant/RA, Nagpur)

Case No.37: M/s Amaraa Raja Batteries Ltd., Chennai
F. No. **01/60/162/105/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for revalidation of Advance Authorisation No.0410160731 dated 30.06.2015

Decision: it was noted that Authorisation in question was issued having 12 month's validity to imports. RAs are empowered to allow six month's further revalidation in continuity on merit of the case. However, the applicant did not avail the facility, which was available to him. Enhancement is allowed within the validity of the Authorisation. No cogent reason is given which could prove that the case is of genuine hardship. The committee, therefore, did not accede to the request.

Case No.38: M/s Kavitra Exports Pvt. Ltd., Delhi
F. No. **01/60/162/385/AM16/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for revalidation of DEPB No.0510362536 dated 13.08.2013

Decision: It was noted that the said DEPB was transmitted to the Customs Authority with error code :93 on 13.11.2013. The applicant could not utilize the same because of technical problem. As per report furnished by EDI section, the said DEPB has been transmitted successfully on 21.07.2016. In the meanwhile, the said scrip had lost its validity. The committee, therefore, decided to allow six month's validity from the date of endorsement. The applicant is directed to submit the said scrip to the RA concerned for necessary endorsement within a month from the date of uploading of these minutes on the Directorate website.

(Action: Applicant/RA, CLA)
Case No.39: M/s Becton Dcikcinson India Pvt. Ltd., Rewari
F. No. **01/60/162/101/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing filing of MEIS Shipping Bill for not mentioning "Y" by customs in the reward column after 30.09.2015.

Decision: The committee noted that in terms of Para 3.14 of HBP, 2015-2020, "Export shipments filed under all categories of the Shipping Bills would need the following declaration on the Shipping Bills in order to be eligible for claiming rewards under MEIS: "*We intend to claim rewards under Merchandise Exports From India Scheme (MEIS)*". Such declaration shall be required even for export shipments under any of the schemes of Chapter 4 (including drawback), Chapter 5 or Chapter 6 of FTP. In the case of shipping bills (other than free shipping bills), such declaration of intent shall be mandatory with effect from 1, June 2015". Further, vide PN. 40 dated 09.10.2015, this provision was relaxed on exports made from 01.4.2015 till 31.05.2015. And, declaration of intent was made mandatory with effect from June 1, 2015. CBEC has also issued a circular no. 14/2015 dated April 20, 2015, which requires mandatory declaration of intent from 01.06.2015 onwards. Accordingly, it was provided that in EDI generated shipping bills, exporters are required to tick mark "Y" in case they intend to claim benefits under MEIS and "N" in case they do not intend to claim benefit under MEIS. However, this provisions were further relaxed vide PN dated 47 dated 08.12.2015 to allow benefits on exports made between 01.06.2015 to 30.09.2015 where the exporter has inadvertently marked "N" in the "reward item box" but has declared his intention in the affirmative on the shipping bill.

The applicant was fully aware of these provisions. Exports made after 30.09.2015 without declaring intent that is without selecting "Y" shall have intent of not to be claimed rewards on such exports. Shipment effected selecting "N" is not transmitted to DGFT server by ICEGAT. Therefore, issuance of duty credit scrip online under MEIS is not possible against EDI shipping bills. Exports in this case were made under 4 shipping bills during 01.10.2015 to 13.10.2015 without declaring intent and selecting "Y". The committee, therefore, did not accede to the request.

Case No.40: M/s Sanathan Textiles Pvt. Ltd., Mumbai
F. No. 01/60/162/97/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for revalidation of Advance Authorisation No.0310785991 dated 25.06.2014

Decision: it was noted that Authorisation in question was issued having 12 month's validity to imports. RAs are empowered to allow six month's further revalidation in continuity on merit of the case. However, the applicant did not avail the facility, which was available to him. No cogent reason is given which could prove a case of genuine hardship. The committee, therefore, did not accede to the request.

Case No.41: M/s Adcock Ingram Ltd., Bangalore
F. No. **01/60/162/85/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017
Subject: - Request for EOP extension of Advance Authorisation No.0710108314 dated 03.06.2015.

Decision: It was noted that the Authorisation in question was issued for import of drugs from unregistered sources. RA has endorsed the condition of PC-9 in the condition sheet attached to the Authorisation. Export obligation in such cases are 12 months from import of each consignment, as per Appendix-4J of Aayat-Niryat and Appendices book for FTP, 2015-2020. The committee, therefore, decided the following:

i. Export obligation period be extended by 6 months that is 12 to 18 months in continuity from import of each consignment.
ii. This will be subject to payment of composition fee @ 0.5% per months of unfulfilled FOB value of exports made after initial obligation period of 12 months.
iii. RA shall check that minimum 50% exports were made within initial obligation period. If not, composition fee will be charged @ 1% per month of unfulfilled FOB value.
iv. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020 read with PC-18 dated 30.10.2007.

(Action: Applicant/RA, Bangalore)

Case No.42: M/s Adcock Ingram Ltd., Bangalore
F. No. 01/60/162/86/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorisation No.0710108711 dated 10.09.2015.

Decision: It was noted that the Authorisation in question was issued for import of drugs from unregistered sources. RA has put the condition of PC-9 in the condition sheet attached to the Authorisation. Export obligation in such cases are 12 months from import of each consignment, as per Appendix-4J of Aayat-Niryat and Appendices book for FTP, 2015-2020. The committee, therefore, decided the following:

i. Export obligation period be extended by 6 months that is 12 to 18 months in continuity from import of each consignment.
ii. This will be subject to payment of composition fee @ 0.5% per months of unfulfilled FOB value of exports made after initial obligation period of 12 months.
iii. RA shall check that minimum 50% exports were made within initial obligation period. If not, composition fee will be charged @ 1% per month of unfulfilled FOB value.
iv. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020 read with PC-18 dated 30.10.2007.

(Action: Applicant/RA, Bangalore)

Case No.43: M/s Adcock Ingram Ltd., Bangalore
F. No. 01/60/162/91/AM17/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorisation No.0710106458 dated 19.08.2014.

Decision: It was noted that the Authorisation in question was issued for import of drugs from unregistered sources. RA has put the condition of PC-9 in the condition sheet attached to the Authorisation. Export obligation in such cases are 12 months from import of each consignment, as per Appendix-4J of Aayat-Niryat and Appendices book for FTP, 2015-2020. The committee, therefore, decided the following:

i. Export obligation period be extended by 6 months that is 12 to 18 months in continuity from import of each consignment.
ii. This will be subject to payment of composition fee @ 0.5% per months of unfulfilled FOB value of exports made after initial obligation period of 12 months.
iii. RA shall check that minimum 50% exports were made within initial obligation period. If not, composition fee will be charged @ 1% per month of unfulfilled FOB value.
iv. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020 read with PC-18 dated 30.10.2007.

(Action: Applicant/RA, Bangalore)

Case No.44: M/s Adcock Ingram Ltd., Bangalore
F. No. 01/60/162/89/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorisation No.0710106980 dated 14.11.2014.

Decision: It was noted that the Authorisation in question was issued for import of drugs from unregistered sources. RA has put the condition of PC-9 in the condition sheet attached to the Authorisation. Export obligation in such cases are 12 months from import of each consignment, as per Appendix-4J of Aayat-Niryat and Appendices book for FTP, 2015-2020. The committee, therefore, decided the following:

i. Export obligation period be extended by 6 months that is 12 to 18 months in continuity from import of each consignment.
ii. This will be subject to payment of composition fee @ 0.5% per months of unfulfilled FOB value of exports made after initial obligation period of 12 months.
iii. RA shall check that minimum 50% exports were made within initial obligation period. If not, composition fee will be charged @ 1% per month of unfulfilled FOB value.
iv. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020 read with PC-18 dated 30.10.2007.

(Action: Applicant/RA, Bangalore)

Case No.45: M/s Adcock Ingram Ltd., Bangalore

F. No. 01/60/162/88/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorisation No.0710108740 dated 15.09.2015

Decision: It was noted that the Authorisation in question was issued for import of drugs from unregistered sources. RA has put the condition of PC-9 in the condition sheet attached to the Authorisation. Export obligation in such cases are 12 months from import of each consignment, as per Appendix-4J of Aayat-Niryat and Appendices book for FTP, 2015-2020. The committee, therefore, decided the following:

i. Export obligation period be extended by 6 months that is 12 to 18 months in continuity from import of each consignment.
ii. This will be subject to payment of composition fee @ 0.5% per months of unfulfilled FOB value of exports made after initial obligation period of 12 months.
iii. RA shall check that minimum 50% exports were made within initial obligation period. If not, composition fee will be charged @ 1% per month of unfulfilled FOB value.
iv. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020 read with PC-18 dated 30.10.2007.

(Action: Applicant/RA, Bangalore)

Case No.46: M/s Adcock Intram Ltd., Bangalore
F. No. 01/60/162/87/AM17/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorisation No.0710108909 dated 15.10.2015

Decision: It was noted that the Authorisation in question was issued for import of drugs from unregistered sources. RA has put the condition of PC-9 in the condition sheet attached to the Authorisation. Export obligation in such cases are 12 months from import of each consignment, as per Appendix-4J of Aayat-Niryat and Appendices book for FTP, 2015-2020. The committee, therefore, decided the following:

i. Export obligation period be extended by 6 months that is 12 to 18 months in continuity from import of each consignment.
ii. This will be subject to payment of composition fee @ 0.5% per months of unfulfilled FOB value of exports made after initial obligation period of 12 months.
iii. RA shall check that minimum 50% exports were made within initial obligation period. If not, composition fee will be charged @ 1% per month of unfulfilled FOB value.
iv. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020 read with PC-18 dated 30.10.2007.

(Action: Applicant/RA, Bangalore)

Case No.47: M/s Adcock Intram Ltd., Bangalore
F. No. 01/60/162/90/AM18/PRC
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for EOP extension of Advance Authorisation No.0710107971 dated 31.03.2015

Decision: It was noted that the Authorisation in question was issued for import of drugs from unregistered sources. RA has put the condition of PC-9 in the condition sheet attached to the Authorisation. Export obligation in such cases are 12 months from import of each consignment, as per Appendix-4J of Aayat-Niryat and Appendices book for FTP, 2015-2020. The committee, therefore, decided the following:

i. Export obligation period be extended by 6 months that is 12 to 18 months in continuity from import of each consignment.
ii. This will be subject to payment of composition fee @ 0.5% per months of unfulfilled FOB value of exports made after initial obligation period of 12 months.
iii. RA shall check that minimum 50% exports were made within initial obligation period. If not, composition fee will be charged @ 1% per month of unfulfilled FOB value.
iv. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020 read with PC-18 dated 30.10.2007.

(Action: Applicant/RA, Bangalore)

Case No.48: Tata Communication Ltd., Mumbai
F. No. **01/60/162/302/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under duty credit scrip No.310300244 dated 02.11.2004 issued under SFIS scheme.

Decision: It was noted that the applicant has obtained Duty Credit Scrip under Served From India Scheme under FTP, 2004-2009. In terms of Para 3.6.4.6 of FTP, the duty credit entitlements and goods imported shall not be transferable. However, vide Notification No 30/(RE-2013)2009-2014 dated 01.08.2013, Para 3.12.7 of FTP has been amended to permit alienation of goods on completion of 3 years from the date of import. In the case under consideration, goods were imported 9-10 years before hence become obsolete. The committee, therefore, agreed to waive the Actual User condition. Accordingly, the applicant is allowed to dispose of the said goods subject to following the other laws in force.

Case No.49: Tata Communication Ltd., Mumbai
F. No. **01/60/162/187/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310524744 dated 18.06.2009

Decision: Decision at case No 48 is reiterated.

Case No.50: Tata Communication Ltd., Mumbai
F. No. **01/60/162/182/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310524737 dated 18.06.2009

Decision: Decision at case No 48 is reiterated.

Case No.51: Tata Communication Ltd., Mumbai
F. No. **01/60/162/180/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424115 dated 23.03.2007

Decision: Decision at case No 48 is reiterated.

Case No.52: Tata Communication Ltd., Mumbai
F. No. **01/60/162/170/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310367214 dated 16.02.2006

Decision: Decision at case No 48 is reiterated.

Case No.53: Tata Communication Ltd., Mumbai
F. No. **01/60/162/171/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310367215 dated 16.02.2006

Decision: Decision at case No 48 is reiterated.

Case No.54: Tata Communication Ltd., Mumbai
F. No. **01/60/162/169/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310367213 dated 16.02.2006

D-6

Decision: Decision at case No 48 is reiterated.

Case No.55: Tata Communication Ltd., Mumbai
F. No. **01/60/162/168/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310300246 dated 02.11.2014

Decision: Decision at case No 48 is reiterated.

Case No.56: Tata Communication Ltd., Mumbai
F. No. **01/60/162/167/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No. 300000313 dated 11.03.2014

Decision: Decision at case No 48 is reiterated.

Case No.57: Tata Communication Ltd., Mumbai
F. No. **01/60/162/179/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424113 dated 20.03.2007

Decision: Decision at case No 48 is reiterated.

Case No.58: Tata Communication Ltd., Mumbai
F. No. **01/60/162/178/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424112 dated 23.03.2007

Decision: Decision at case No 48 is reiterated.

Case No.59: Tata Communication Ltd., Mumbai
F. No. **01/60/162/177/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424111 dated 23.03.2007

Decision: Decision at case No 48 is reiterated.

Case No.60: Tata Communication Ltd., Mumbai
F. No. **01/60/162/175/AM18/PRC**

PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424106 dated 23.03.2007

Decision: Decision at case No 48 is reiterated.

Case No.61: Tata Communication Ltd., Mumbai
F. No. **01/60/162/174/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424105 dated 23.03.2007

Decision: Decision at case No 48 is reiterated.

Case No.62: Tata Communication Ltd., Mumbai
F. No. **01/60/162/181/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310524736 dated 18.06.2009

Decision: Decision at case No 48 is reiterated.

Case No.63: Tata Communication Ltd., Mumbai
F. No. **01/60/162/173/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424104 dated 23.03.2007

Decision: Decision at case No 48 is reiterated.

Case No.64: Tata Communication Ltd., Mumbai
F. No. **01/60/162/176/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424108 dated 23.03.2007

Decision: Decision at case No 48 is reiterated.

Case No.65: Tata Communication Ltd., Mumbai
F. No. **01/60/162/172/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310367216 dated 16.02.2006

Decision: Decision at case No 48 is reiterated.

Case No.66: Tata Communication Ltd., Mumbai
F. No. **01/60/162/187/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310424122 dated 18.06.2009

Decision: Decision at case No 48 is reiterated.

Case No.67: Tata Communication Ltd., Mumbai
F. No. **01/60/162/183/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310524738 dated 18.06.2009

Decision: Decision at case No 48 is reiterated.

Case No.68: Tata Communication Ltd., Mumbai
F. No. **01/60/162/184/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310524739 dated 18.06.2009

Decision: Decision at case No 48 is reiterated.

Case No.69: Tata Communication Ltd., Mumbai
F. No. **01/60/162/186/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310524742 dated 18.06.2009

Decision: Decision at case No 48 is reiterated.

Case No.70: Tata Communication Ltd., Mumbai
F. No. **01/60/162/185/AM18/PRC**
PRC Meeting No. 13/AM18 dated 17.08.2017

Subject: Request for allowing disposal of material imported under SFIS on a lapse of these years for Scrip No.310524741 dated 18.06.2009

Decision: Decision at case No 48 is reiterated.

Case No.71: Hindustan Zinc Ltd., Udaipur

Subject: Grant of relaxation in provision of CMVR 1989 and Rules 126 of CMVR 1989 and Clause 2 (II) (a) (i) (ii) & (iii) (b), (c) (i) (ii) (iii) and clause 7 of chapter 87 of ITC (HS), 2012 for import of following underground mining equipments:

S.No.	Description of Goods	Quantity	Supplier
1.	Low Profile Dumper [LPDT 20 MT Model TH320] alongwith associated accessories.	1	Sandvik Mining & Construction Oy, PO Box 434, 20101, Tampere, Finland
2.	Low Profile Dumper [LPDT 63 MT Model TH663] alongwith associated accessories	1	
3.	Low Profile Dumper LPDT 30 [MT436B] alongwith associated accessories	2	Atlas Copco Rock Drills AB SE70191, Orebro, Sweden
4.	Low Profile Dumper LPDT 65 MT [MT65] alongwith associated accessories	1	
5.	Utility Equipment Base Carrier Model MF100 with relevant accessories	3	Normet OY, Ahmolantie 6, FI-74510, Lisalmi, Finland
6.	Utility Equipment – Scissorlift Model Utilift 6330X with associated accessories	1	
7.	Utility vehicle Base Carrier MF328 alongwith associated accessories	1	
8.	Mining Utility Equipment – Model RBO with associated accessories	3	
9.	Utility Vehicle MF540 with relevant accessories	1	
10.	Utility Equipment Base Carrier SF060 alongwith associated accessories	1	
11.	Utility Equipment Transmix TMX-6000 Agitator with associated accessories	1	Jacon Technologies Pty Ltd 24 Egerton ST, Silverwater NSW 2128 Australia
12.	Underground Mining Equipment – Model MinCa 5.1 D [PAUS] with associated accessories	1	GHH Fahrzeuge GMBH Emscherstr 53 45891 Gelsenkirshen
13.	Underground Mining Utility Equipment – Scaler Model 853-S8 [PAUS] with associated accessories	1	
14.	Underground Mining Utility Equipment – Scissorlift Model MV-U80D-SL [UVB] with associated accessories	1	
15.	Underground Mining Utility Equipment – Model MV-U80D-PT [UVB] with associated accessories	2	

Decision: It was decided to allow above mentioned underground mining equipments subject to the following conditions:

i. Imports shall be made from designated port only.
ii. Vehicles so imported shall not ply on public road except at the time of mobilizing.
iii. It shall be re-exported after completion of the project.

(Action: Policy-2)

The meeting ended with a vote of thanks to the Chair.

****